

CENTRAL ELECTRICITY REGULATORY COMMISSION
3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi – 110 001
Tel No.:011-23753915 / Fax No.:011-23753920

No. L-1/(93)/2009-CERC

Dated: 24th February, 2014

Subject: Draft Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-state Transmission and related matters) (Fourth Amendment) Regulations, 2014.

PUBLIC NOTICE

In exercise of powers conferred under Section 178 of the Electricity Act, 2003 (the Act), the Commission has made draft Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-state Transmission and related matters) (Fourth Amendment) Regulations, 2014 to amend the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-state Transmission and related matters) Regulations, 2009 as amended from time to time. The draft regulations, procedure for availing Start up power from the Grid by the Generating Stations under commissioning phase through Deviation Settlement Mechanism and the Explanatory Memorandum are annexed to this notice and can also be downloaded from www.cercind.gov.in.

2. Notice is hereby given under sub-section (3) of Section 178 of the Act read with the Electricity (Procedure for Previous Publication) Rules, 2005, inviting comments/ suggestions/ objections on the draft regulations and procedure for availing Start up power from the Grid by the Generating Stations under commissioning phase through Deviation Settlement Mechanism which may be sent to the undersigned latest by **14.3.2014**.

3. The comments/ suggestions/ objections received after the stipulated date in the Commission's office may not be considered while finalizing these regulations.

-Sd-
(T. Rout)
Chief (Legal)